My Dear Colleague,

Subject: Adequate representation before the Apex Court - Regarding.

Kind attention is invited to Chairman’s D.O. letter of even number dated 17/03/2016 and 17/10/2016 (copies enclosed for ready reference) highlighting the need for deputing a well conversant officer not below the rank of DC/AC for proper and timely briefing of the Department Counsels to enable them to make an effective presentation of Department’s interests before the Apex Court.

It has been brought to my notice that in spite of written/telephonic communication from the Directorate of Legal Affairs, field formations are not giving proper attention and seriousness to this matter, resulting in dismissal of Department petitions/appeals. In many cases, officers deputed from the Commissionerates are not fully prepared with all legal papers/documents to brief Law Officers/Sr. Counsels representing the Department.

To ensure that the Counsels are briefed properly and the Department is adequately represented before the Apex Court, you may like to direct the Commissioners working under your charge to ensure that in each case a well conversant officer, not below the rank of Deputy/Assistant Commissioner, is deputed for briefing the Counsel in consultation with Directorate of Legal Affairs. The said officer should also, without fail, carry copies of all legal papers/documents and attend the hearing of the case when matter is argued before the Bench.

With best wishes,

Yours sincerely,

(Ameeta Suri)

Principal Chief Commissioner/Principal Director General
Chief Commissioner/Director General (All)